

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).4514/2023

(Arising out of impugned final judgment and order dated 29-08-2022 in WB No. 3449/2018 passed by the High Court Of Judicature At Allahabad)

RAJA RAM & ANR.

Petitioner(s)

VERSUS

RAM MURAT & ORS.

Respondent(s)

(IA No. 43100/2023 - EXEMPTION FROM FILING O.T.
IA No. 10712/2023 - EXEMPTION FROM FILING O.T.
IA No. 43094/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 15-05-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Sanjay Mani Tripathi, Adv.
Mr. Suraj Singh, Adv.
Mr. Kamal Kant Tripathi, Adv.
Ms. Anu Gupta, AOR

For Respondent(s) Mr. Devvrat, AOR
Mr. Harsh Anand, Adv.
Mr. Devesh Kumar Agnihotri, Adv.
Mr. Subas Ray, Adv.
Mr. Sumit Kansal, Adv.
Mr. Anurag Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent no.1, adjourn the matters for two weeks.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)